

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

R.P.NO.(N)8/95

in

OA.NO. (N) 490/95

Shri Vivek Balkrishna Bokare ... Applicant

v/s.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri P.P.Srivastava

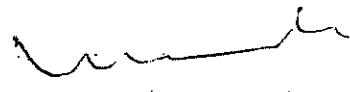
Tribunal's Order By Circulation  
(PER: P.P.Srivastava, Member (A))

Dated: 31.8.95

The applicant has sought the review of judgement passed in the OA. Stamp No. 132/95 mainly on ground that the applicant's counsel and the applicant was not present at the time of hearing. The applicant has brought out that he had sought number of reliefs and also interim relief for quashing and setting aside the order of "Put Off duty". However, the Tribunal considered only one relief regarding enquiry initiated against him and has not passed any order on other reliefs.

2. Normally, the absence of counsel would be an important matter in deciding the question of giving a hearing again when it has been so sought in the review application but in this case the OA. was disposed of with the order that "we do not propose to interfere with this matter at this stage and the applicant can seek his remedy after the enquiry proceedings are terminated." Since the applicant has been given option of seeking his remedy after the enquiry proceedings are completed, we do not think that this is a fit case where we should interfere with the order which has already been passed, under the review proceedings. We, therefore, dismiss the review application in-remini.

  
(P.P.SRIVASTAVA)  
MEMBER (A)

  
(M.S.DESHPANDE)  
VICE CHAIRMAN

Recd. etc  
P.S. to the  
etc. etc. etc.  
V.P.O. etc. etc.  
2/5/95

~~MF No (N) 131/95 for  
Restraint of OA. is  
fixed for orders on 9/5/95.~~

~~Numbered O&R.P.  
- 9/5/95  
No. (N) 8/95.~~

Review petition No. (N) 8/95  
is sent up by Circulation  
for necessary orders please.

22/5/95

~~3/18/95  
order/Judgement despatched  
to [redacted] respondent(s)  
on 8/19~~

